

MR. SPEAKER : I will ask you to withdraw from the House if you do like, this. Sit down now. Take your seat.

PROF. SAIFUDDIN SOZ : Sir, the Supreme Court validates...

MR. SPEAKER : I have given my ruling. It is not going to be challenged. Finished. You are unnecessarily wasting the time of the House without rhyme or reason. You can move an amendment. You can move a Private Amendment and then that can be discussed. It will take time. He has already done it. When the time comes, we will discuss it. The House has to discuss it.

SHRI INDRAJIT GUPTA : But he can persuade the Government to bring in an amendment Bill. What is your objection ?

(Interruptions)

MR. SPEAKER : I cannot do it. Now, Papers to be laid.

12.08 hrs.

PAPERS LAID ON THE TABLE

[English]

Delhi Development Authority (Power and Duties of Secretary and Chief Accounts Officer) Regulations, 1984 and Urban Land (Ceiling and Regulation) (Amendment) Rules, 1985

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR): I beg to lay on the Table—

- (1) A copy of the Delhi Development Authority (Power and Duties of the Secretary and the Chief Accounts Officer) Regulations, 1984 (Hindi and English versions) published in Notification No. S.O. 404(E) in Gazette of India dated the 20th May, 1985 under section 58 of the Delhi Development Act 1957.
- (2) A copy of the Urban Land (Ceiling and Regulation) (Amend-

ment) Rules, 1985 (Hindi and English versions) published in Notification No. G S R. 321 in Gazette of India dated the 30th March, 1985 together with and explanatory memorandum under sub-section (2) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976.

Notification under Section 3 of the Essential Commodities Act, 1955

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (S. BUTA SINGH) : I beg to lay on the Table a copy of Notification No. G.S.R. 501(E) (Hindi and English versions) published in Gazette of India dated the 19th June, 1985 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States/Union Territories/Commodity Boards during the period from 1st April to 30th September, 1985 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

Notification under Section 3 of the Essential Commodities Act, 1985

Standards of weights and Measures (Packaged Commodities) Second Amendment Rules, 1985

Annual Report and Review of the Food Corporation of India

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section of the Essential Commodities Act, 1955 :
 - (i) The Vegetable Oil Products Control (Amendment) Order, 1985 published in Notification No. G S.R. 551(E) in Gazette of India dated the 4th July, 1985.
 - (ii) G S.R. 600(E) published in Gazette of India dated the 22nd July, 1985 containing

- Corrigendum to Notification No. G.S.R. 559(E) published in Gazette of India dated the 31st January, 1985.
- (iii) The Sugar (Price Determination for 1984-85 Production) Fourth Amendment Order, 1985 published in Notification No. G.S.R. 603(E) in Gazette of India dated the 23rd July, 1985.
- (2) A copy of the Standards of Weights and Measures (Packaged Commodities) Second Amendment Rules, 1985 (Hindi and English versions) Published in Notification No. G.S.R. 458(E) in Gazette of India dated the 25th May, 1985 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1983-84 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1983-84.
- (4) A statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned at (3) above.

Punjab Agricultural Produce Markets (Amendment) Act, 1985

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : I beg to lay on the Table a copy of the Punjab Agricultural Produce

Markets (Amendment) Act, 1985 (President's Act No. 1 of 1985) (Hindi and English versions) published in Gazette of India dated the 11th June, 1985 under sub section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of sub-rule (c) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 3) Bill, 1985, which was passed by the Lok Sabha at its meeting held on the 29th July, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

[English]

Reported Recognition being given to so-called Khalistan Government-in-exile by Government of Ecuador

SHRI VISHNU MODI (Ajmer) : I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon :—

“Reported recognition being given to the so-called Khalistan Government in-exile by the Government of Ecuador and the steps taken by the Government in regard thereto.”